GST : 08AAJFP7224Q1ZJ

P.G. STONE CRUSHING INDUSTRIES

Mo. N. : 7665002435

1069

(Manufacturar & Supplier of Mesonary Stone Blast)

Office Address : Near Arvind Paithology Lab, Old Gajner Road, Roshnighar Circle, Bikaner, (Raj.)

Site Address : Randhishar Hill, Tehsil : Sujangarh, Dist. : Churu, (Raj.)

O.A-209/2022

S. No. .....

Date. 28/09/2022

सेवामे,

श्रीमान न्यायिक सलाहकार (NGT),

राष्ट्रीय हरित अधिकरण,

नई दिल्ली

विषय - श्रीमान जिला कलेक्टर चूरू से प्राप्त नोटिस दिनांक 14.09.2022 के सन्दर्भ में।

उपरोक्त विषय में निवेदन है कि माननीय राष्ट्रीय हरित अधिकरण द्वारा श्रीमान जिला कलेक्टर चूरू के माध्यम से दिनांक 14.09.2022 को मुझ प्रार्थी **M/S P G STONE CRUSHING INDUSTRIES, RANDHISHAR (ML NO 11/1978)** के सम्बन्ध में नोटिस प्राप्त हुआ।

1. प्राप्त पत्र के सम्बन्ध में निवेदन है कि खनन पट्टे का वन विभाग द्वारा SECOND DIVERSION प्रार्थी द्वारा राजस्थान उच्च न्यायलय जोधपुर में दायर याचिका न. 3128/1998 में स्टे होने के कारण नहीं हो पाया था।

2. जैसा कि अधिकरण को जानकारी है कि प्रार्थी **M/S P G STONE CRUSHING INDUSTRIES** का खनन पट्टा दिनांक 15.08.2009 से आज दिनांक तक प्रभावशून्य है।

3. प्राप्त नोटिस में प्रार्थी द्वारा माननीय राष्ट्रीय हरित अधिकरण द्वारा क्या जानकारी मांगी गयी है, इसका स्पष्ट उल्लेख नहीं है। अतः प्रार्थी राष्ट्रीय हरित अधिकरण को जानकारी देने में असक्षम है। अतः राष्ट्रीय हरित अधिकरण द्वारा स्पष्ट उल्लेख किया जाकर प्रार्थी को व्यक्तिगत अथवा वकील के माध्यम से प्रार्थी के हित के लिए राष्ट्रीय अधिकरण में अगली तारीख पेशी पर उपस्थित होने का मौका प्रार्थी को दिया जाये।

Ld. R. G. 11-10-2022

संलग्न :

Con. (2)

1. **राजस्थान उच्च न्यायलय द्वारा 3128/98 की स्टे प्रतिलिपि।**
2. **श्रीमान जिलाधीश चूरू से प्राप्त नोटिस की प्रतिलिपि।**
3. **वन विभाग द्वारा 2011 में जारी खनन कार्य चालू करने के अनुमति की प्रतिलिपि।**

प्रार्थी

For P. G. Stone Crushing Industries

NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi
Receipt & Issue Branch
Received
11 OCT 2022
Dairy No. 3576
Signature

430/22/Judl.
12/10/22

OA 209/2022

दर्ज किया
दिनांक...6
क्लर्क.....

INDIA TWO RUPEES

12 1070

Application for Stay Vacate 16/9/9

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN

AT JODHPUR

S.B. CIVIL MISC. STAY PETITION NO. 2637/98

IN

S.B. CIVIL WRIT PETITION NO. 3128/98

M/s P.G. Stone Crushing Industries,
Randhisar Hill,
District Churu.

... PETITIONER

VERSUS

1. Union of India,
to be served through the
Inspector General of Forests,
Paryavaran Bhawan, C.G.O. Complex,
Lodhi Road, New Delhi-110 003.
2. State of Rajasthan,
to be served through the Secretary,
Forest Department, Govt. of Rajasthan,
Jaipur,
3. Mining Engineer,
Bikaner.

OATH COMMISSIONER.
Rajasthan High Court, JODHPUR

... RESPONDENTS

... 2.

एल N. (2)

1071

हुक्म या कार्यवाही मय इनिशियल्स जज

तारीख हुक्म

Hon. Dr. B.S. Chauhan J

3-12-99

Mr. B.L. Purohit for petitioner

Interim order, if any, Confirmed.

Sd/-

नम्बर व तारीख अहकाम जो इस हुक्म की तामील जारी हुए

RAJASTHAN HIGH COURT, JODHPUR.
Certified copy of order dated 3-12-99
S.B. Civil Misc. Stay Appln No. 2627/98
S.B. Civil Writ Pet. No. 3129/98
M/S. S.G. Stone Crushing Industries Vs. U.O.I. & ors

सही प्रतिलिपि
17 MAY 2000
अधीक्षक प्रतिलिपि विभाग
राजस्थान उच्च न्यायालय, जोधपुर

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18/5/2000		9
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Record		
PS	हस्ताक्षर	11

मय फोलियो कुल ..... Copy
प्रतिलिपि शुल्क..... Rs. 2/-
निरस्त मुद्रा संलग्न हैं।

Sd/-

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F.No. 8-68/1997-FC (Pt-I)
Government of India
Ministry of Environment and Forests
(FC Division)

1072

Paryavaran Bhawan, CGO Complex.
Lodhi Road, New Delhi - 110510
Dated: 20th June, 2011

1738,
30/6/11

To

The Principal Secretary (Forests),
Government of Rajasthan,
Jaipur.

Sub: Renewal of diversion of 58.8428 ha (originally proposed 59.748 ha) of forest land for mining of masonary stone in favour of 40 (originally proposed 42) leaseholders in Randhisar hill forest block in Churu district of Rajasthan.

Sir,

I am directed to refer to State Government's letter no. P1(59)Van/2010 dated 17.06.2010 on the subject cited above seeking prior approval of the Central Government under the Forest (Conservation) Act, 1980. After careful consideration of the proposal by the Forest Advisory Committee constituted under section-3 of the said Act, in-principle approval was granted vide this Ministry's letter of even number dated 29.09.2010 subject to fulfillment of certain conditions. The State Government has furnished compliance report in respect of the conditions stipulated in the in-principle approval and has requested the Central Government to grant final approval.

2. In this connection, I am directed to say that on the basis of the compliance report furnished by the State Government vide letter no. F-16( )/09/Vashu/Pramuvansh/211 dated 20.04.2011, final approval of the Central Government is hereby granted under section-2 of the Forest (Conservation) Act, 1980 for renewal of diversion of 58.8428 ha (originally proposed 59.748 ha) of forest land for mining of masonary stone in favour of 40 (originally proposed 42) leaseholders in Randhisar hill forest block in Churu district of Rajasthan subject to fulfillment of the following conditions:

1. Legal status of the diverted forest land shall remain unchanged.
2. Compensatory afforestation shall be raised and maintained by the State Forest Department at the project cost.
3. The approval under the Forest (Conservation) Act, 1980 is subject to the clearance under the Environment (Protection) Act, 1986 and any other clearances required under different Acts/Regulation/Rules.
4. The User Agency shall furnish an undertaking to pay the additional NPV, if so determined, as per the final decision of Hon'ble Supreme Court of India.
5. The State Government will suggest comprehensive soil conservation measures to be undertaken at the cost of User Agency.
6. Any tree felling shall be done only when it is unavoidable under strict supervision of the State Forest Department.
7. No labour camps shall be set up inside the forest area. Labour management plan should be submitted with emphasis that no labour camp be set up in the close vicinity of the

अनुवीक्षित

वन संरक्षक
[illegible]

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eco-fragile and sensitive areas.

8. The user agency shall provide alternate fuel to the labourers working at the site to avoid damage / felling of trees.

9. No damage to the flora and fauna of the adjoining area shall be caused.

10. The forest land shall not be used for any purpose other than that specified in the proposal.

11. The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person.

12. The Fencing, protection and regeneration of the safety zone area (7.5 metre strip all along the outer boundary of the combined mining lease area) shall be done and maintained at the project cost.

13. Wherever possible and technically feasible, the User Agency shall undertake by involving local community, the afforestation measures in the blanks within the lease area, as well as along the roads outside the lease area diverted under this approval, in consultation with the State Forest Department at the project cost. Each lease holder will plant and maintain 25 trees per year during the lease period of the mine and submit details at the time of renewal.

14. The period of diversion under this approval shall be twenty (20) years or coterminous with the mining leases subject to possession of valid lease by user agency under the MMDR Act, 1957.

15. The outer limit of all the leases be demarcated and maintained by creating four feet high wall.

16. The user agency will obtain Environmental clearance and any other clearances required for such project.

17. As the State Government has not submitted the compliance report in respect of M/s PG Stone (0.3052 ha) and M/s Shyam Grit (0.6 ha), these leases are not renewed with this approval.

18. Any other condition that the Conservator of Forests (Central), Regional Office, Lucknow may impose from time to time in the interest of conservation, protection and development of flora and fauna of the area.

Yours faithfully,

(Rajesh Sharma)
Assistant Inspector General of Forests

Copy to:

1. The PCCF, Govt. of Rajasthan, Jaipur for information.
2. The Nodal Officer (FCA), o/o PCCF, Jaipur.
3. The Chief Conservator of Forests, Regional Office, Lucknow.
4. The User Agency.
5. The Monitoring Cell.
6. Guard File.

(Rajesh Sharma)
Assistant Inspector General of Forests

प्रमाणित

उप वन संरक्षक
क्षेत्र वनाधिकार एवं पारिस्थितिकी विभाग
कोटा